SENTENCES FOR MURDER ACT 1844

ACT No. X. OF 1844

(Rep., Act 8 of 1868)

[11th May, 1844.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 11th May, 1844.

AN Act to amend the Law respecting the period of the Execution of Persons convicted of the crime of Murder.

I. Whereas by an Act passed in the ninth year of the reign of his late Majesty King George the Fourth, intituled an Act for improving the Administration of Criminal Justice in the East Indies, it was amongst other things enacted that every person convicted of Murder should be executed according to Law on the day next but one after that on which the sentence should be passed unless the same should happen to be Sunday and in that case on the Monday following, and that sentence should be pronounced immediately after the conviction of every Murderer unless the Court should see reasonable cause for postponing the same, and such sentence should express not only the usual judgment of death but also the time thereby appointed for the execution thereof: and it was by the said Act provided that after such sentence should have been pronounced it should be lawful for the Court or Judge to stay the execution thereof if such Court or Judge should so think fit: and whereas for the ends of justice, and especially more effectually to preserve from an irrevocable punishment, any persons who may hereafter be convicted upon erroneous or perjured evidence, it is expedient to alter and amend the said recited Act in these respects:

I. It is therefore hereby enacted, that from and after the passing of this Act so much of the said Act as is hereinbefore recited shall cease to have effect within the Territories subject to the Government of the East India Company.

II. And it is hereby further enacted, that from and after the passing of this Act, sentence of death may be pronounced after convictions for murder by any Judge of any of her Majesty's Courts of Justice within the Territories subject to the Government of the East India Company in the same manner, and the Judge shall have same power in all respects as after convictions for other capital offences.
